

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. C.P. (IB)/421(MB)2021

IN THE MATTER OF

State Bank of India through proposed
Resolution Professional Mr. Harish Kant Kaushik
VS

Mr. Deepak Sakharam Kulkarni

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

The case was adjourned sine die on 04.09.2023 In view of the judgment of the Hon'ble Supreme Court dated 09.11.2023 in Writ Petition (Civil) No 1281 of 2021, the present case is listed on **11.03.2024**. Let the notice of the date fixed be sent by the Registry to both the parties/their respective counsels intimating about the date of hearing.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham